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(2025) 12 KAR CK 0007

Karnataka HC

Case No: Criminal Petition No. 16810 Of 2025 (438(Cr.Pc) / 482(BNSS))

Vijay Kumar S Sirigere

APPELLANT

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State Of Karnataka & Ors

RESPONDENT

Date of Decision: Dec. 12, 2025

Hon'ble Judges: Shivashankar Amarannavar, J

Bench: Single Bench

Advocate: Hareesh Bhandary T, Rashmi Patel

Final Decision: Disposed Of

Judgement

Shivashankar Amarannavar, J

The learned counsel for the petitioner files a memo seeking withdrawal of the petition with liberty to file criminal appeal. Memo reads thus:

"Undersigned counsel may be permitted to withdraw the petition with the liberty to file appeal, consequently to direct the office to return the original order, in interest of justice and equity."

In view of the memo, the petition is disposed of as withdrawn with liberty as prayed for.

The Registry is directed to return the documents annexed to the petition on receiving the photo copies of the same to the learned counsel for the petitioner.